

**Central Administrative Tribunal
Principal Bench
New Delhi**

**MA No.1738/2018
in
OA No.2945/2017**

New Delhi, this the 19th day of April, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Dr. Sudhakar Sharma
Aged about 59 years (Group 'A')
Secretary, Retired Lalit Kala Akademi
Phone No.9811431531b
S/o Late Sri B.B.Sharma
R/o BW-54-D, Shalimar Apartments
Shalimar Bagh
Delhi – 110 088. Applicant

(By Advocate:Shri M.K.Bhardwaj)

Versus

Administrator
Lalit Kala Akademi
Rabindra Bhawan
35, Firozeshah Road
New Delhi – 110 001.
(An Autonomouous Organisation under
Ministry of Culture) Respondents.

(By Advocate:Shri Umesh Sharma)

ORDER (ORAL)

At the out set, learned counsel for the applicant, Shri M.K.Bhardwaj submitted that his prayer in the OA was for acceptance of his request for VRS. Since the applicant has already attained the age of superannuation on 31st October, 2017, the OA has become infructuous. He, however, submitted that respondents may now be directed to release the pension and other pensionary benefits to the applicant in a time bound manner. He stated that

even the pension of the applicant has not been released despite his having superannuated six months ago. In view of these facts, the OA is dismissed as having become infructuous. However, the respondents are directed to process the case of the applicant for grant of retiral benefits and release the same to him within a period of two months from the date of receipt of a certified copy of this order. Since the applicant retired on 31.10.2017, it is presumed that in conformity with the rules, his pension papers would be ready. Therefore, his pension must be paid to him forthwith, as per his entitlement alongwith arrears etc. In view of this, MA No.1738/2018 is also dismissed as infructuous.

**(Praveen Mahajan)
Member (A)**

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